COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 226 OF 2016

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

| Adani Transmission (India) Ltd. Vs. | | Appellant(s) |
|--|--------|--|
| Central Electricity Regulatory Cor | nmissi | ion & Ors Respondent(s) |
| Counsel for the Appellant(s) | : | Mr. Sanjay Sen, Sr. Adv. Mr. Hemant Singh Mr. Divyanshu Bhatt |
| Counsel for the Respondent(s) | : | Mr. Sethu Ramalingam for R – 1 Mr. Rishabh Donnel Singh for R – 10 Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava for R – 31 Mr. S. K. Chaturvedi for R – 41 |

<u>ORDER</u>

The reply should have been filed within the stipulated time. However, since we are hearing the matter in the interest of justice, we permit Respondent No. 41 to file reply. Respondent No. 41 should be careful in future. Let the reply be taken on record.

We have heard learned counsel for the Appellant for some time. List the matter for further hearing on <u>23.08.2017 at 2.30 p.m.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson